

a short while as a mark of respect to the deceased.

(The Members then stood in silence for a short while)

13.06 hrs.

INTRODUCTION OF MINISTER—
CONTD.

[*English*]

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): Mr. Speaker, Sir, Dr. Raja Ramanna and myself started together from the office but he went to the other House. Now he is present here. May I introduce Dr. Raja Ramanna?

MR. SPEAKER: Prof. Madhu Dandavate....

(*Interruptions*)

[*Translation*]

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, situation in Kashmir is assuming alarming proportion day by day....(*Interruptions*)....We are receiving various reports through the Press. (*Interruptions*)

[*English*]

SHRI MANORAJNAN BHAKTA (Andaman and Nicobar Islands): Sir, I have given an Adjournment Motion. (*Interruptions*)

[*Translation*]

MR. SPEAKER: I would like to tell the Hon. Member that this is against the convention. Such matters are not taken up on the day fixed for President's Address. I shall look into it tomorrow. It is a longstanding conven-

tion that such things are not taken up to-day. We shall consider it tomorrow.

[*English*]

I have not permitted anyone. Please resume your seats....

(*Interruptions*)

[*Translation*]

MR. SPEAKER: I am not refusing permission to raise the issue. It may be taken up tomorrow.

(*Interruptions*)

13.07 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Second Report of the Ninth Finance Commission

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to lay on the Table a copy of the Second Report (Hindi and English versions) of the Ninth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution. [Placed in Library, See No. LT-267/90]

Code of Criminal Procedure (Amendment) Ordinance, 1990

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to lay on the Table a copy of the Code of Criminal Procedure (Amendment) Ordinance, 1990 (No. 1 of 1990) (Hindi and English versions) promulgated by the President on the 19th February, 1990, under article 123 (2) (a) of the Constitution. [Placed in Library, See No. LT-268/90]